

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
(IB)-613/ND/2019**

Under Section: 7 of IBC Code, 2016.

In the matter of:

State Bank of India
Vs.
Shri Lal Mahal Ltd.

.....Applicant

.....Respondent

Order delivered on 10.04.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI PRADEEP R. SETHI
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ankur Mittal, Adv.
Mr. Karan Setiya, Adv.
For the Respondent : Mr. Krishnendu Datta, Adv.
Mr. Rahul Gupta, Adv.

ORDER

Learned counsel for the respondents Mr. Dutta accepts notice and undertakes to file Vakalatnama within three days and reply within two weeks, with copy in advance to the other side. Rejoinder within one week thereafter. In the meantime, let the legible copies of certain pages as pointed out by the learned counsel for the respondent be supplied within three days, with copy in advance to the other side. For final hearing on 20.05.2019.

Sd/-

**(PRADEEP R. SETHI)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**